

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH

Original Application No. 412/2006

This the 27th day of April 2009

HON'BLE MR. M. KANTHAIAH, MEMBER (J)  
HON'BLE DR. A.K. MISHRA, MEMBER (A)

Tej Bahadur Yadav, Aged about 53 years, S/o Ram Nath  
Yadav, R/o Village and Post Office Baijapur,  
District Sultanpur

.....Applicant

By Advocate: Shri J.N. Singh and R.U. Pandey.

Versus.

1. Union of India through Secretary, Postal  
Department, New Delhi.  
2. Chief Postmaster General, U.P. Circle, Lucknow.  
3. Post Master, Head Office, Sultanpur.  
4. Superintendent of Post Office, Sultanpur.  
5. Asstt. Superintendent of Post Offices,  
Sultanpur.  
6. Hausila Prasad Yadav, Village and Post  
Baijapur, District Sultanpur.

.....Respondents.

By Advocate: Sri.K.K. Shukla for Dr. N. Shukla.

ORDER

By M. Kanthaiah, Member-J

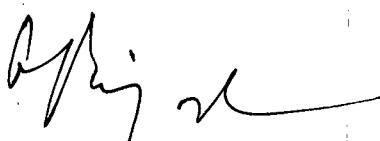
The applicant has filed this O.A. with prayer to quash the impugned termination order dated 25.5.2006 (Annexure-1) whereby his services have been terminated.

2. It is the case of the applicant that against the impugned termination order dated 25.5.2006, he filed a Revision petition before the respondent no.2 on 31.5.2006 (Annexure-6) which is still pending for consideration. The learned counsel for the applicant states that if his Revision petition be disposed of by a reasoned and speaking order, the purpose of O.A. would be served.

3. The learned counsel for the respondents in his Counter Affidavit has submitted that the Revision Petition of the

applicant addressed to respondent no.2 is under consideration and the same is still pending.

4. In view of the above circumstances, this O.A. is disposed of with direction to respondent no.2 to consider and decide the pending Revision petition of the applicant dated 31.5.2006 (Annexure-6) by a reasoned and speaking order in accordance with law within a period of three months from the date of supply of a copy of this order. No costs.



(Dr. A.K. Mishra)  
Member-A

Girish/-



(M. Kanthaiah)  
Member-J

27.4.09